

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. NO.1090/88

New Delhi this the 14th day of December, 1993

CORAM :

THE HON'BLE MR. JUSTICE B. C. SAKSENA, VICE CHAIRMAN
THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

M. L. Piplani, T.T.E.,
H. No. 5825, Mohalla Kaziwara,
Rewari.

... Applicant

By Advocate Shri V. P. Sharma

Versus

1. Union of India through
General Manager,
Northern Railway,
Baroda House, New Delhi.
2. Divisional Railway Manager,
Northern Railway, Bikaner.
3. Divisional Commercial Suptd.,
Northern Railway, Bikaner.
4. Chief Ticket Inspector,
N. Railway, Bikaner.
5. Shri Jag Ram T.T.E.,
Northern Railway, Rewari.
6. Shri Rameshwar Dass, T.T.E.,
Northern Railway, Rewari.

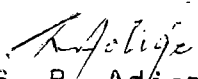
None appeared for the respondents


ORDER (ORAL)

Hon'ble Mr. S. R. Adige, Member (A) -

Learned counsel for the applicant states that the applicant has since received the relief prayed for in the application, and hence, nothing survives in this application. It is accordingly dismissed as having become infructuous. No costs.

/as/


(S. R. Adige)
Member (A)


(B. C. Saksena)
Vice Chairman (J)